

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 315

IA-432/2023

In

IB-538(ND)/2022

IN THE MATTER OF:

Punjab National Bank through RP

Vs.

Abhinav Mittal

.....APPLICANT/PETITIONER

.....PERSONAL GUARANTOR

SECTION

U/s 95(1)

Order delivered on 10.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Adv. Rajesh Bohra Adv. Sangeeta Bohra

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **13.06.2023**.

Sd/-
(Court Officer)